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(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 01st day of May, 2006.

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.

Original Application No. 461 OF 2006

Mahesh Kumar Verma, a/a 42 years,
S/o Sri Pooran Lal Verma,
R/o Bodh Nagar, Masiha Ganj, Kalsi Garden,
2/ 1459, Sipri Bazar, Jhansi..

.....Applicant.

VE R S U S

1. Union of India through General Manager,
North Central Railway, Allahabad.
2. The Divisional Railway Manager,
North Central Railway, Jhansi.

.....Respondents

Present for the Applicant: Sri R.K. Nigam
Present for the Respondents : Sri A.K. Gaur

O R D E R

Through this O.A, the applicant has prayed for direction to the respondents to appoint him on compassionate grounds in terms of Railway Board Circular dated 10.11.2000.

2. Learned counsel for the applicant has submitted that father of the applicant was in the employment of the respondents and he was medically de-categorized and thereafter he sought voluntary retirement. Learned Counsel further stated that after the voluntary retirement, the applicant applied for his appointment on

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compassionate grounds but no decision has been taken as yet on his application. He prayed that this O.A may be finally disposed of with direction to respondent No. 2 namely the Divisional Railway Manager, North Central Railway, Jhansi to pass suitable orders on the application so filed on 18.10.2005 in the light of Railway Board Circular dated 10.11.2000.

3. The Tribunal finds no difficulty in accepting the request of counsel for the applicant as the authority concerned shall do so in accordance with the policy and relevant rules, therefore, the O.A is finally disposed of with direction to respondent No. 2 to pass suitable orders on the applicant's application dated 18.10.2005 in the light of relevant rules or orders of the Railway Board within a period of three months from the date a certified copy of the order alongwith copy of representation dated 18.10.2005 (Annexure A- 8 to the O.A) is filed before him.

4. There will be no order as to costs.

VICE-CHAIRMAN

/ANAND/